

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 412
145/241-242/ND/2020

IN THE MATTER OF:
Rajni Mittal

...APPLICANT

Vs.

M/s. Swarup Mittal Builders and Contractors Pvt. Ltd.

...RESPONDENT

Section
Under Section 241-242

Order delivered on 04.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Non-Applicant

:Mr. Nidhish, Advocate. Mr.
Rakesh Kumar A Mishra,
Advocate.

For the Applicants/Respondent

:Mr. SP Singh Chawla and Mr.
Sumit Wadhva, Advs (CA
747/2020 in CP No.145/241-
242/ND/2020)

ORDER

CA No. 747 of 2020.

Heard the submissions made by the Learned Counsel for the Applicant in this application. The Learned Counsel for the Applicant is directed to provide a soft copy of the application to the Non-applicant i.e., Petitioner's Counsel. Let this matter be posted to 07.12.2020. Let notice be issued to the Non-applicants



(Meenu)

in this application. The Interim order passed in the matter will continue till the next date of hearing i.e., 07.12.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)